



**5<sup>th</sup> Amity National Moot Court  
Competition, 2020**



**20th – 22nd March, 2020**

**Rule Book**

**Organised by  
Amity Law School,  
Amity University, Haryana**



**CONTENTS**

**1. DEFINITIONS .....2**

**2. TEAM COMPOSITION AND ELIGIBILITY .....3**

**3. LANGUAGE .....3**

**4. REGISTRATION .....3**

**5. REGISTRATION FEE.....3**

**6. CLARIFICATIONS TO THE MOOT PROPOSITION .....4**

**7. ANONYMITY .....4**

**8. ACCOMMODATION, FOOD AND TRANSPORTATION.....4**

**9. MEMORIAL SUBMISSION .....4**

**10. EVALUATION OF MEMORIAL .....6**

**11. PENALTY .....6**

**12. EXCHANGE OF MEMORIALS .....7**

**13. ORAL SUBMISSIONS.....7**

**14. STRUCTURE OF THE ORAL ROUNDS .....9**

**15. RESEARCHERS’ TEST .....10**

**16. DRESS CODE .....11**

**17. SCOUTING .....11**

**18. AWARDS .....11**

**19. MISCELLANEOUS .....11**

**CONTACT DETAILS:.....13**



# 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



## 1. DEFINITIONS

In the Brochure and Rule Book the following words and expressions are used in the following senses, unless a contrary intention appears from the context:

- 1.1. **“Amity Law School”** means Amity Law School, Amity University, Haryana.
- 1.2. **“Competition”** means the 4th Amity National Moot Court Competition, 2020.
- 1.3. **“Court Bailiff”** refers to the student volunteer who shall be entrusted with duties such as maintenance of order in a courtroom during a round and letting Speakers know the time duration for which they have spoken.
- 1.4. **“Institution”** means any Law School/College or University recognised by the Bar Council of India.
- 1.5. **“Memorial”** means the written arguments submitted, on behalf of both the Petitioners and Respondents, according to the Official Competition Rules by each Team. Memorial is also referred to as written pleadings.
- 1.6. **“Organizing Committee”** includes the members of the Amity Law School Moot Court Society.
- 1.7. **“Plural words”** include singular words, unless the contrary appears from the context.
- 1.8. **“Preliminary Screening Chart”** means the chart that will be prepared by the Organisers or Organising Committee which will depict the fixtures of the Preliminary Oral Rounds.
- 1.9. **“Researcher”** means the Team member who will appear for the written Researcher Test and will not be allowed to speak in the oral rounds.
- 1.10. **“Rules”** means the Official Competition Rules and any applicable supplements to then Rules published by the Organizing Committee.
- 1.11. **“Singular words”** include plural words, unless the contrary appears from the context.
- 1.12. **“Speaker”** means the member of the Team who will be pleading before the Judges in the oral rounds.
- 1.13. **“Valedictory Ceremony”** means the closing ceremony of the Competition, wherein the distribution of prizes shall also take place.
- 1.14. **“Win Loss Ratio”** is the ratio of number of Wins versus the number of Loss in the Preliminary Oral Rounds.



# 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



## 2. TEAM COMPOSITION AND ELIGIBILITY

Each participating Team can comprise of two (2) or three (3) students pursuing the three or five year courses of the LL.B. Degree or its equivalent in the Academic Year 2019-2020 from Institutions all over India. In case of two (2) members, both the members shall be designated as Speakers and any one of them shall also be designated as Researcher. In a Team of three (3) members, two members shall be designated as Speakers and the third member as Researcher.

**No additional member or Team mentor shall be allowed to accompany the Team.**

An Institution shall be entitled to send only **one (1)** Team to the Competition.

## 3. LANGUAGE

The official language of the Competition shall be **English**.

## 4. REGISTRATION

The Registration process shall be completed in the following manner:

- Institutions should provisionally register themselves by filling up the [Google Form](#) on or before 25<sup>th</sup> February, 2020 (23:59 hours IST). Upon filling the Google Form, the Moot Court Society will send a confirmation mail. The Teams may further complete the Registration by making payment of Registration Fee. Registration shall be successful upon submission of soft copy of the Registration Form attached in the Brochure to [alshmootcourtsociety@gmail.com](mailto:alshmootcourtsociety@gmail.com).
- Institutions are also required to send a screenshot of the completed payment transaction to [alshmootcourtsociety@gmail.com](mailto:alshmootcourtsociety@gmail.com).
- The participating Teams shall bring the hard copy of their Registration Form along with their Memorials on 19<sup>th</sup> March, 2020.

## 5. REGISTRATION FEE

The Registration Fee (**with food, accommodation and transportation**) for the Competition is INR 6000/- (Rupees Six Thousand Only). Teams must make the payment of the said amount through **NEFT/RTGS** in account of:

*Amity University Haryana  
Account No. 910010023405214  
IFSC Code -UTIB0000720  
Bank/Branch-Axis Bank, Manesar, Haryana*



# 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



The Teams shall be required to pay the Registration Fee **only after they have received confirmation mail.**

## 6. CLARIFICATIONS TO THE MOOT PROPOSITION

Clarifications and doubts will only be entertained through emails, sent to [alshmootcourtsociety@gmail.com](mailto:alshmootcourtsociety@gmail.com) till 28<sup>th</sup> February, 2020 (23:59 hours IST).

The list of all the clarifications shall be released on 2<sup>nd</sup> March, 2020 (23:59 hours IST).

## 7. ANONYMITY

- 7.1. Each participating Team shall be allotted a Team code upon Registration.
- 7.2. Teams shall not disclose, in any manner whatsoever, for the entire duration of the Competition, either their own individual identities or the identity of the Institution that they represent, even if asked by the Judges.
- 7.3. The Teams shall not disclose their identity anywhere in their Memorials.
- 7.4. Non-compliance with Rules 7.2 and 7.3 shall result in immediate disqualification of the Team.
- 7.5. The decision of ALS Moot Court Society in this regard shall be final.

## 8. ACCOMMODATION, FOOD AND TRANSPORTATION

- 8.1. Accommodation shall be provided to all Teams by the Organizers in the University's campus from the evening of 19<sup>th</sup> March, 2020 to the morning of 23<sup>rd</sup> March, 2020. Teams who intend to arrive prior to or leave after the specified dates are required to inform the Organizing Committee in advance.
- 8.2. Food shall be provided to all the Teams for the above mentioned dates.
- 8.3. Transportation to and from the venue (**I.G.I. Airport or nearest Metro-Station**) shall be provided to all the Teams for arrival and departure.
- 8.4. Once the Registration is completed, the Teams shall be asked to submit the travel plan latest by 15<sup>th</sup> March, 2020.
- 8.5. Teams are not permitted to leave the premises prior to the specified date.

## 9. MEMORIAL SUBMISSION

- 9.1. Each Team shall prepare Memorials from the side of Petitioner and Respondent.



# 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



**9.2.** The soft copy (in MS Word .doc/.docx & pdf format) of both the Memorials must be emailed to [alshmootcourtsociety@gmail.com](mailto:alshmootcourtsociety@gmail.com) latest by 15<sup>th</sup> March, 2020 (23:59 hours IST) with subject “**Memorials for Team Code\_\_**”. The file names of the electronic copies of the Memorials must contain only the Team Code and the side being represented in the following format: **e.g. (for Team Code 10) 10P or 10R, ‘P’ being for ‘Petitioner/Appellant’ Memorial and ‘R’ for ‘Respondent’ Memorial** and so forth.

**9.3.** The Memorial for each side should be submitted as one single file and not in multiple files. Any violation of this Rule shall invite penalty in accordance with Rule **9.7.**

**9.4.** Six (6) hard copies for each side of the Memorial must be submitted to the Organising Committee on arrival i.e. on 19<sup>th</sup> March, 2020. The hard copies must be identical to the soft copy. Violation of this Rule would entail disqualification from the Competition.

## **9.5. Format of Memorials**

**9.5.1.** The Memorials shall necessarily consist of only the following sections:

a) Cover Page

- The Team Code on the top right corner
- The name and place of the forum
- The relevant legal provision under which it is filed
- Name of parties and their status
- Counsel appearing on behalf of Petitioners/Respondents
- Memorial Filed on Behalf of Petitioners/Respondents

b) Table of Contents

c) List of Abbreviations

d) Index of Authorities (with page number where the authority has been cited)

e) Statement of Jurisdiction

f) Statement of Facts

g) Arguments Presented

h) Summary of Arguments (not exceeding 2 pages)

i) Arguments Advanced (not exceeding 20 pages)

j) Prayer (not exceeding 1 page)



# 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



**9.5.2.** Teams shall cite authorities in the Memorials using footnotes following the Harvard Bluebook 20th Edition. Explanatory or illustrative footnotes are not allowed.

**9.5.3.** The Memorials shall be printed on A4 size paper, with the following mandatory formatting specifications:

- a) Font Type: Times New Roman
- b) Font Size: 12
- c) Line Spacing: 1.5
- d) Margins: 1 inch on each side

For **footnotes**, the formatting specifications are:

- a) Font type: Times New Roman
- b) Font Size: 10
- c) Single Line Spacing

**9.5.4.** The Memorials shall be spiral bound. The following colour scheme shall be followed for the Cover Page of the Memorial:

 **Petitioners: Blue**

 **Respondents: Red**

## 10. EVALUATION OF MEMORIAL

Every Memorial will be marked on scale of 100 and shall be evaluated according to the following criteria:

Application and Appreciation of Facts	20 Marks
Application of Legal Principles, Authorities and Precedents	25 Marks
Ingenuity and Logical Reasoning	20 Marks
Extent and Use of Research	20 Marks
Grammar, Language, Formatting and Presentation	15 Marks

## 11. PENALTY

Penalty shall be imposed by Negative marking as per the following criteria:

Late Submission of Memorials	3 marks per Memorial for first 12 hours after the deadline and 2 marks for every next 6 hours
Wrong File Name	1 mark per Memorial
Exceeding page limit prescribed	1 mark for each exceeding page



# 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



Excluding relevant / Including irrelevant items on the cover page	1 mark per violation
Exclusion of sections mentioned in 9.5.1.	3 marks per exclusion
Failure to comply with Bluebook 20th Edition for Footnotes	0.25 mark per footnote
Wrong Font Size	0.5 mark per page
Wrong Font Style	0.5 mark per page
Wrong Line Spacing	0.5 mark per page
Wrong Margins	0.5 marks per page
Failure to use correct colour coding	2 marks per Memorial

## 12. EXCHANGE OF MEMORIALS

- 12.1. The Memorials exchange between respective opposing Teams shall be conducted in accordance with the fixtures mentioned in Preliminary Screening Chart and by draw of lots after Preliminary Oral Rounds.
- 12.2. The Teams are prohibited from making any marks on the exchanged Memorials.
- 12.3. The Teams are prohibited from making any copies of the exchanged Memorials.
- 12.4. At the conclusion of their respective Rounds, the Teams are required to return the exchanged Memorials to the Court Bailiffs of that Court Room.

## 13. ORAL SUBMISSIONS

Each Team shall comprise of two (2) Speakers, as has been specified in Rule 2. The time split between the Speakers must be communicated to the Court Bailiff prior to the commencement of each Round. Once so informed, these timings shall not be changed. **Use of any electronic gadgets is not permitted during the course of Oral Submissions.**

Teams can pass on compendium of the sources they cite in their Memorials if so permitted by the Judges.

**Delay in appearance for an Oral round exceeding five (5) minutes will render disqualification of the Team for that round. In such a case, the opponent shall make their oral submissions ex parte.**

The order of Oral Submissions shall be as follows:





# 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



- 1) Petitioners/Appellants Speaker 1;
- 2) Petitioners/Appellants Speaker 2;
- 3) Respondents Speaker 1;
- 4) Respondents Speaker 2;
- 5) Rebuttal by Petitioners;
- 6) Sur-rebuttal by Respondents.

In case the Petitioners do not rise for rebuttal, the sur-rebuttal shall be deemed to be cancelled.

Evaluation shall be done on the basis of the following criteria:

Knowledge and Marshalling of Facts	20 Marks
Response to Questions and Articulation	20 Marks
Application of Legal Principles and Usage of Authorities	25 Marks
Advocacy Skills, Poise, Courtesy and Demeanour	20 Marks
Time Management and Organisation	10 Marks
Effective Rebuttal/Sur-Rebuttal	05 Marks

## 13.1. Preliminary Rounds

**13.1.1.** Each Team will have the opportunity to argue from both the sides.

**13.1.2.** Time limit for the Oral Submissions shall be thirty (30) minutes for each Team. This shall include the submissions of both the Speakers from the Team and the time reserved for rebuttal/sur-rebuttal. No Speaker may reserve more than fifteen (15) minutes for his/her individual Oral Submission.

**13.1.3.** No Team shall be allowed to reserve more than 5 minutes for rebuttal/sur-rebuttal. The sur-rebuttal shall be limited to the rebuttals made by the opponent Team and is upon the discretion of the Bench. Only one (1) Speaker from each Team shall be permitted to rebut/sur-rebut.

## 13.2. Quarter Final Rounds

**13.2.1.** Time limit for the Oral Submissions shall be thirty five (35) minutes for each Team. This shall include the submissions of both the Speakers from the Team and the time reserved for rebuttal/sur-rebuttal. No Speaker may



## 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



reserve more than twenty (20) minutes for his/her individual Oral Submission.

**13.2.2.** The sur-rebuttal shall be limited to the rebuttals made by the Team. Only one (1) Speaker from each Team shall be permitted to rebut/sur-rebut, as the case may be, subject to a maximum time limit of five (5) minutes.

### **13.3. Semi Final Rounds**

**13.3.1.** Time limit for the Oral Submissions shall be forty-five (45) minutes for each Team. This shall include the submissions of both the Speakers from the Team and the time reserved for rebuttal/sur-rebuttal. No Speaker can reserve more than twenty-five (25) minutes for his/her individual Oral Submission.

**13.3.2.** No Team shall be allowed more than 05 minutes for rebuttal/sur-rebuttal.

### **13.4. Final Round**

**13.4.1.** The time limit for Oral Submissions shall be sixty (60) minutes for each Team. This shall include the submissions of both the Speakers from the Team and the time reserved for rebuttal/sur-rebuttal. No Speaker can reserve more than thirty five (35) minutes for his/her individual Oral Submission.

**13.4.2.** No Team shall be allowed more than 05 minutes for rebuttal/sur-rebuttal.

## **14. STRUCTURE OF THE ORAL ROUNDS**

The Oral Rounds of the Competition shall be held over a period of two days i.e. **21<sup>st</sup> and 22<sup>nd</sup> March, 2020.**

**14.1.** The **Preliminary Oral Rounds shall be held on 21<sup>st</sup> March, 2020.** In the Preliminary Oral Rounds, each Team shall have to argue twice, once as the Petitioners/Appellants and once as the Respondents. No two Teams will argue against each other more than once in the Preliminary Oral Rounds.

The top 8 Teams based on their win/loss ratio and their scores in the Preliminary Rounds shall qualify for the Quarter Final Rounds. Following shall be the system for determining the Teams that advance to the Quarter Final Rounds:



## 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



- If there are more than 8 Teams that have a Win Loss Ratio of 2:0, then out of such Teams, the top 8 Teams based on their Total Preliminary Score, shall qualify for the Quarter Finals.
- If there are less than 8 Teams that have a Win Loss Ratio of 2:0, then firstly, all such Teams that have a Win Loss Ratio of 2:0 shall advance for the Quarter Finals Rounds. Secondly, amongst the rest of the Teams that have a Win Loss Ratio of 1:0, the remaining spots in the Quarter Final Rounds shall be filled, based on the Total Preliminary Score of such Teams.
- Memorial marks shall not be added. However, if there continues to be a tie, then scores of Memorials shall be added to the scores of Preliminary Oral Rounds.

**Total Preliminary Score is the total score obtained by both the Speakers (including the rebuttal/sur-rebuttal score) in both the Preliminary Oral Rounds. Total Preliminary score does not include the Memorial scores.**

**14.2.** Quarter-Final, Semi-Final and Final Rounds will be knock-out rounds.

- **Quarter-Final Rounds will be conducted on 21<sup>st</sup> March, 2020.** The Memorial exchange shall be done for the Teams qualifying for Quarter-Final Rounds on the basis of draw of lots. Team will be credited with a win in the Quarter Final Round if its total marks are higher than that of the Opponent Team. Memorial marks will not be considered in the Quarter Final Rounds as well. However, in case of a tie, the marks obtained in the Memorials will be considered. The Team with the higher score will win.
- **Semi-Final Rounds and Final Round will be conducted on 22<sup>nd</sup> March, 2020.** A similar procedure will be followed for the Semi Final Rounds and the Final Round, except that in case of a tie in the Final Round, the ratio of the Judgment delivered by the Bench shall be used to declare the Winner.

### 15. RESEARCHERS' TEST

The "Researchers' Test" shall take place on 20<sup>th</sup> March, 2020. Only the Researcher, as indicated in the Team Registration, shall take the Researchers' test. A Speaker can only take the Researchers' Test if the Team comprises of two Speakers only.



## 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



### 16. DRESS CODE

The dress code to be adhered to for and duration of the Competition is –

**Ladies:** White Shirt/Kurta, Black Blazer, Black Trousers/Salwar and Black Shoes.

**Gentlemen:** White Shirt, Black Blazer, Black Trousers, Black Tie and Black Shoes.

### 17. SCOUTING

Scouting is not permitted and it shall be deemed to have happened if the Speaker(s), Researcher, or any other person affiliated with a Team is found:

- 1) Witnessing, hearing, observing, etc. the Oral Submissions in a Round, except where the Round is one in which the Team to which he/she is affiliated is participating in;
- 2) Reading the Memorial of a Team except where: it is of the Team to which he/she is affiliated; or the Memorials have been obtained on account of an exchange of Memorials prior to a Round of the Team to which he/she is affiliated.

### 18. AWARDS

**Winning Team:** Trophy, Cash Prize of INR 50,000/- and SCC Online Web Edition Card

**Runners Up:** Trophy, Cash Prize of INR 30,000/- and SCC Online Web Edition Card

**Best Memorial:** Trophy, Cash Prize of INR 10,000/- and SCC Online Web Edition Card.

**Best Mooter:** Trophy, Cash Prize of INR 5,000/- and SCC Online Web Edition Card.

**Best Researcher:** Trophy, Cash Prize of INR 5,000/- and SCC Online Web Edition Card.

### 19. MISCELLANEOUS

**19.1.** The final decision regarding Implementation and Interpretation of Rules regarding Moot Court practice and procedures lies with the Organizing Committee.

**19.2.** If any one of the members of a Team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said Team as a whole has been duly notified or informed.

**19.3.** The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purposes of the present



## 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.

- 19.4.** The copyright in the Memorials submitted by the Teams shall vest with Amity Law School Moot Court Society, Haryana. The acceptance of such vesting is a precondition to participation in the Competition. The Rules governing the conduct of the Competition should be strictly adhered to. Any deviation thereof can attract penalties or disqualification.
- 19.5.** Registration Fee once paid is non-refundable.
- 19.6.** The Organizing Committee reserves the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the Teams within a reasonable period of time
- 19.7.** The Chairman and Faculty Convenor of the Organizing Committee of Amity Law School, Haryana, shall be the final arbiter for these Rules and any such decision made by them on any issue/dispute arising in relation to the Competition shall be final and binding on all concerned.



## 5th AMITY NATIONAL MOOT COURT COMPETITION

20th - 22nd March, 2020



### CONTACT DETAILS:

*Email:* [alshmootcourtsociety@gmail.com](mailto:alshmootcourtsociety@gmail.com)

*Faculty Convenor:* Mr. Pranshul Pathak (+91-9717791230)

*Faculty Co-Convenor:* Mrs. Neha Mishra (+91-9871226906)

*Faculty Organising Secretary:* Ms. Sanjum Bedi (+91-9896971060)

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Mr. Gourav Mullick (+91-8800861986)

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*Student Organising Secretary:* Ms. Neeva Malik (+91-8826092803)